

PROF. MADHU DANDAVATE : Whatever you have clarified, please clarify it here. Let it be part of the record. What Press friends could benefit, let us also benefit.

MR. SPEAKER : That has already been clarified, whatever there was.

SHRI K.P. UNNIKRISHNAN : They are questioning your right. You have your sovereign right. You also represent the rights of this House.

MR. SPEAKER : Unniji, that is what I am saying. Your supremacy and the supremacy of the House can never be challenged. You are supreme and your supremacy must be kept intact. That is my job to do it. I am going to uphold it. I am only saying we in our position are trying our level best to be up and at level. We have got no animosity against anybody. Nothing of the sort. We just go on certain facts and if they are not taken in the proper light, they can be clarified.

SHRI SURESH KURUP (Kottayam) : They are browbeating you.

MR. SPEAKER : No question of browbeating at all.

PROF. MADHU DANDAVATE : I have one submission. We are happy that you have taken this correct attitude. Let it be a part of the record namely the reference in yesterday's ruling was only about Shri Jitendra Prasada's case and there was no general aspersion on the Press.

MR. SPEAKER : That is already on the record.

PROF. MADHU DANDAVATE : No. It is not on the record.

MR. SPEAKER : If you read it, you will find it.

PROF. MADHU DANDAVATE : I have read it and I say that whatever you clarified to the Press, let it be clarified here.

MR. SPEAKER : My ruling contains

everything. You read it and you will find it. I don't have to clarify it.

SHRI K.P. UNNIKRISHNAN : What about the document ?

MR. SPEAKER : No question. No part of my office, nobody from my office, has circulated anything. No.

(Interruptions)

AN HON. MEMBER : We are satisfied.

PROF. MADHU DANDAVATE : Do we take it that the clarification made in the Chamber is the official clarification here ?

MR. SPEAKER : What I have said here is on the record. That is my record, what I have said here.

(Interruptions)

MR. SPEAKER : Shri S. Jaipal Reddy.

SHRIMATI GEETA MUKHERJEE (Panskura) : You allow me also.

(Interruptions)

12.15 hrs

[English]

Annual Report of and Review on Indian Institute of Packaging, Bombay for 1984-85, Overseas Construction Council of India, Bombay for 1984-85 and Detailed Demands for Grants of the Ministry of Commerce for 1986-87

PAPERS LAID ON THE TABLE

THE MINISTER OF COMMERCE AND FOOD AND CIVIL SUPPLIES (SHRI P. SHIV SHANKER) : I beg to lay on the Table :-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Packaging, Bombay, for the year 1984-85 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Packaging, Bombay, for the year 1984-85.

[Placed in library See. No. LT-2306/86]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Overseas Construction Council of India, Bombay, for the year 1984-85 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Overseas Construction Council of India, Bombay, for the year 1984-85.

- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in library See. No. CT-2307/86]

- (4) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Commerce for 1986-87.

[Placed in library See. No. LT-2307/86]

SHRI S. JAIPAL REDDY (Mahbubnagar): So many problems as have been referred to just now in the House are arising from our failure to discuss Ram Swarup case.

MR. SPEAKER: Again the same thing. Not allowed. Irrelevant.

SHRI S. JAIPAL REDDY: Why are you not allowing it?

MR. SPEAKER: I have said I am helpless. I cannot do it.

SHRI S. JAIPAL REDDY: Why not?

MR. SPEAKER: Because it is sub-judice. I am not going to explain anything. It is my ruling.

SHRI SURESH KURUP (Kottayam): Why not?

MR. SPEAKER: I have told you so many times. Again you raise the same thing. I cannot do it. Nothing goes on record, whatever the gentleman says.

(Interruptions)\*

SHRIMATI GEETA MUKHERJEE (Panskura): An hon. Member of this House, Shri Narayan Chaubey is on indefinite hunger strike.

MR. SPEAKER: That is something you have to take care. Please take care of Mr. Chaubey. He is a good friend of mine.

SHRIMATI GEETA MUKHERJEE: I request you to take it up with the Human Resources Development Minister so that the strike is settled.

MR. SPEAKER: That is all right. It is not on the Agenda. Irrelevant.

SHRI SOMNATH CHATTERJEE (Bolspur): That is very important.

MR. SPEAKER: It is all right. I have already said it.

PAPERS LAID ON THE TABLE  
Contd.

[English]

Review on and Annual Report of National Handloom Development Corporation Ltd., Lucknow for 1984-85.

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KHURSHID ALAM KHAN): I beg to

\*Not recorded.

lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

- (1) Review by the Government on the working of the National Handloom Development Corporation Limited, Lucknow, for the year 1984-85.
- (2) Annual Report of the National Handloom Development Corporation Limited, Lucknow, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in library. See No. LT-2309/86]

SHRI SARAT DEB (Kendrapara) : You have already given your ruling regarding the Press matter.

MR. SPEAKER : Give me in writing if you want anything more.

SHRI SARAT DEB : One more thing I want to say...

MR. SPEAKER : What is your point of order?

SHRI SARAT DEB : Whatever remarks you have made...

MR. SPEAKER : It is irrelevant. Not allowed.

Shri Janardhana Poojary.

(Interruptions)\*

#### PAPER LAID ON THE TABLE—

CONTD.

[English]

Notifications under Central Excise Rules, Life Insurance Corporation Act, two statements re delay in laying papers under LIC Act and Annual Report etc. of National Bank for Agriculture and Rural Development Act.

THE MINISTER OF STATE IN THE

\*Not recorded.

MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table :

- (1) A copy of Notification No. G.S.R. 490 (E) (Hindi and English versions) published in Gazette of India dated the 11th March, 1986 together with an explanatory memorandum seeking to provide effective rates of excise duty in respect of package tea, tea bags, instant tea and instant coffee subject to the condition that duty of excise on loose tea or cured coffee, as the case may be, from which they are made, has already been paid, issued under the Central Excise Rules, 1944.

[Placed in Library. See No. LT—2310/86]

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956 :

(i) G.S.R. 302 (E) published in Gazette of India dated the 18th February, 1986 containing corrigendum to Notification No. G.S.R. 357 (E) published in Gazette of India dated the 12th April, 1985.

(ii) G.S.R. 303 (E) published in Gazette of India dated the 18th February, 1986 containing corrigendum to Notification No. G.S.R. 794 (E) published in Gazette of India dated the 12th October, 1985.

- (3) Two statements (Hindi and English versions) showing reasons for delay in laying the notifications mentioned at (2) above.

[Placed in Library see No. LT—2311/86]

- (4) A copy of the Annual Report (Hindi & English versions) of the National Bank for Agriculture and Rural Development for the

year 1984-85 along with Audited Accounts, under sub-section (5) of section 48 of the National Bank for Agriculture and Rural Development Act, 1981.

[Placed in Library. See No. LT - 2312/86]

Houses of Parliament during the current session and assented to.

12. 16-30 hrs.

### LEAVE OF ABSENCE FROM THE SITTINGS OF THE HOUSE

[English]

12.16 hrs.

#### ASSENT TO BILL

#### Motor Vehicles (Amendment) Bill

[English]

SECRETARY-GENERAL : I beg to lay on the Table the Motor Vehicles (Amendment) Bill, 1986, passed by the

MR. SPEAKER : The Committee on Absence of Members from the Sittings of the House in their Third Report presented to the House on 20th March, 1986, have recommended that leave of absence be granted to the following Members for the period mentioned against each :

1. Shrimati Indumati Bhattacharyya	7th to 20th December, 1985.
2. Shrimati Vyjayanthimala Bali	18th November to 20th December, 1985
3. Shri Charan Singh	20th February to 18th April, 1986.
4. Dr. G. S. Dhillon	20th February to 14th March, 1986.
5. Shri B. V. Desai	20th February to 18th April, 1986.
6. Shri Bharat kumar Odedra	3rd March to 31st March, 1986.
7. Shri B. B. Ramaiah	25th February to 24th April, 1986.

Is it the pleasure of the House that leave as recommended by the Committee may be granted ?

SOME HON MEMBERS : Yes.

MR. SPEAKER : The leave is granted. The members will be informed accordingly.

12.17 hrs.

#### PUBLIC ACCOUNTS COMMITTEE

#### Twenty-Eighth and Thirtieth Reports

[English]

SHRI E. AYYAPU REDDY (Kurnool): I beg to present the following Reports (Hindi and English versions) of the Public Accounts Committee ;

(1) Twenty-Eighth Report on Para 33 of the Report of the Comptroller and Auditor General of India for the year 1981-82, Union Government (Civil) regarding Delay in remittance of collections by Public Sector Bank.

(2) Thirtieth Report on action taken on their 212th Report (Seventh Lok Sabha) regarding Central Railway—construction of broad gauge line between Diva and Bassein Road stations and North Eastern Railway—Gauge conversion from Samastipur to Darbhanga.

(Interruptions)